## CONTENTS

Sixteenth Series, Vol. XXX, Fourteenth Session, 2018/1939 (Saka)
No. 16, Thursday, March 15, 2018/Phalguna 24, 1939 (Saka)

### SUBJECT  |  PAGES
---|---
**ORAL ANSWER TO QUESTION**

Starred Question No. 281 | 10-14

**WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 282 to 300 | 15-75

Unstarred Question Nos. 3221 to 3450 | 76-609
PAPERS LAID ON THE TABLE

RAILWAY CONVENTION COMMITTEE

21st to 23rd Reports

STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE

108th Report

STATEMENTS BY MINISTER

(i)(a) Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Rural Development on Demands for Grants (2015-16), pertaining to the Department of Land Resources, Ministry of Rural Development

(b) Status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Rural Development on Demands for Grants (2016-17), pertaining to the Department of Land Resources, Ministry of Rural Development

(c) Status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Rural Development on Demands for Grants (2017-18), pertaining to the Department of Land Resources, Ministry of Rural Development

Shri Narendra Singh Tomar
MOTION RE: JOINT COMMITTEE ON FINANCIAL RESOLUTION AND DEPOSIT INSURANCE BILL, 2017

MOTION RE: REPORT OF JOINT COMMITTEE ON CITIZENSHIP (AMENDMENT) BILL, 2016
- EXTENSION OF TIME

PERSONAL STATEMENT UNDER RULE 199 BY MEMBER WHO RESIGNED AS MINISTER

Shri Ashok Gajapathi Raju

MATTERS UNDER RULE 377

(i) Need to run Howrah-New Delhi Duronto Express and Ranchi-Jaynagar Express via Dhanbad, Jharkhand

Shri Pashupati Nath Singh

(ii) Need to provide reservation to Other Backward Classes in direct recruitment to the post of Professors and Associate Professors in Universities

Shri Laxmi Narayan Yadav

(iii) Regarding shortage of drinking water in Rewa Parliamentary Constituency, Madhya Pradesh

Shri Janardan Mishra
(iv) Regarding Fertilizer Plant of Fertilizer Corporation of India Limited in Korba Parliamentary Constituency, Chhattisgarh

Dr. Banshilal Mahto 627-628

(v) Need to strengthen Jawahar Navodaya Vidyalayas in the country

Shri D.S. Rathod 629-630

(vi) Need to implement health, education and employment schemes for girls in consonance with the spirit of 'Beti Bacho Beti Padhao' campaign

Dr. Bhagirath Prasad 631

(vii) Need to provide stoppage of Janshatabdi Express (train no. 12101) and South Bihar Express (train no. 13287) at Bilha Railway Station, Bilaspur, Chhattisgarh

Shri Lakhan Lal Sahu 632

(viii) Need to strengthen and organise Lok Adalats keeping in view the large number of pending court cases in the country

Shri Gopal Shetty 633-634

(ix) Need to establish Kendriya Vidyalayas in Jarmundi, Deoghar and Mahagama in Jharkhand

Shri Nishikant Dubey 635-636
(x) Need to set up Aanganwadi Centres for refugee girls from West Pakistan

Shri Jugal Kishore 637

(xi) Need to formulate a scheme for payment of compensation to farmers to offset the loss incurred by them

Shri Om Birla 638

(xii) Need to introduce new trains from Kerala

Shri M. K. Raghavan 639-640

(xiii) Need to reduce GST rate for Match Industry

Shri T. Radhakrishnan 641-642

(xiv) Need to establish Kendriya Vidyalaya in Yercaud Hills of Salem district and Sitheripattu village of Villupuram district of Tamil Nadu

Dr. K. Kamaraj 643-644

(xv) Need to establish an independent National Physiotherapy Council

Dr. Ratna De (Nag) 645
(xvi) Need to establish Farm Machinery Training and Testing Institute at Bargarh, Odisha

Dr. Prabhas Kumar Singh 646

(xvii) Need to improve BSNL mobile service in LWE affected districts in Odisha

Shrimati Pratyusha Rajeshwari Singh 647-648

(xviii) Need to accord environmental clearance to irrigation projects submitted by Government of Maharashtra

Shri Vinayak Bhaurea Raut 649-650

(xix) Need to hand over control of rivers of Punjab to Government of Punjab

Shri Dharam Vira Gandhi 651

(xx) Regarding increasing pension of retired employees

Shri Raju Shetty 652

STATUTORY RESOLUTION RE: INCREASE IN BASIC CUSTOMS DUTY ON CHICKPEAS 653
PAYMENT OF GRATUITY (AMENDMENT) BILL, 2017 654-661
   Motion to Consider 654-655
   Shri Santosh Kumar Gangwar 656-657
   Clauses 2 to 4 and 1 657-661
   Motion to Pass 661

SPECIFIC RELIEF (AMENDMENT) BILL, 2017 662-668
   Motion to Consider 662
   Shri P.P. Chaudhary 662
   Clauses 2 to 14 and 1 662-668
   Motion to Pass 668

ANNEXURE – I
   Member-wise Index to Starred Questions 670
   Member-wise Index to Unstarred Questions 671-676

ANNEXURE – II
   Ministry-wise Index to Starred Questions 677
   Ministry-wise Index to Unstarred Questions 678-679
OFFICERS OF LOK SABHA

THE SPEAKER
Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER
Dr. M. Thambidurai

PANEL OF CHAIRPERSONS
Shri Arjun Charan Sethi
Shri Hukmdeo Narayan Yadav
Shri Anandrao Adsul
Shri Pralhad Joshi
Dr. Ratna De (Nag)
Shri Ramen Deka
Shri Konakalla Narayana Rao
Shri K.H. Muniyappa
Dr. P. Venugopal

SECRETARY GENERAL
Shrimati Snehlata Shrivastava
Thursday, March 15, 2018/Phalguna 24, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER in the Chair]
11 01 hrs

(At this stage, Shrimati V. Sathyabama, Shrimati Kavitha Kalvakuntla, Shri Y. V. Subba Reddy, Shri Kodikunnil Suresh, Shri Ram Mohan Naidu Kinjarapu and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)
15.03.2018

11 01 ½ hrs

ORAL ANSWER TO QUESTION


… (Interruptions)

(Q. 281)

SHRIMATI HEMAMALINI: The hon. Prime Minister has launched the Pradhan Mantri Awas Yojana on 20th November. This scheme will be a milestone in the Mission “Housing for All” by 2022. How many beneficiaries have been identified under the Pradhan Mantri Awas Yojana in Mathura district of Uttar Pradesh? And how many houses have been completed in Mathura district under this scheme so far?

राम क्रपाल यादव: अध्यक्ष महोदया, माननीय सदस्या ने यह जानने की कोशिश की है कि अब तक कितने मकान बना दिए गए हैं। प्रधानमंत्री आवास योजना विगत दो वर्ष में प्रारंभ कर दी गई थी। माननीय प्रधानमंत्री जी ने उत्तर प्रदेश के आगरा के आवास योजना के अंतर्गत जो मकान बनाए गए हैं, वे निन्म प्रकार हैं। केंद्र सरकार द्वारा जारी राशि 38.412 करोड़ रुपये, जो निर्धारित लक्ष्य था, वह 95.42 करोड़ रुपये था। लाभार्थी और लाभकार का अब तक जो पंजीयन हुआ, वह 90 लाभार्थी।

माननीय अध्यक्ष: श्री अन्नतकुमार।

रसायन और उर्जाशक्ति तथा संसदीय कार्य मंत्री (श्री अन्नतकुमार): अध्यक्ष जी, मैं आपके द्वारा कांग्रेस, विपक्ष और अन्य पार्टियों से इतना ही निवेदन करूंगा कि वे वैल में न रहें। वे कृपया अपनी जगह पर जाएं और हाउस बनाने दें।

(व्यवधान)
यह महापंचायत है। ...(व्यवधान) हम पहले दिन से निवेदन कर रहे हैं कि बंकिम समस्याओं से ले कर सभी विषयों के बारे में, चाहे स्पेशल स्टेटस हो, चाहे स्पेशल पैकेज हो, कावेश का इश्तु हो, हर इश्तु के बारे में चर्चा करने के लिए सरकार तैयार है। ...(व्यवधान) लेकिन यदि सभी सम्माननीय सदस्य, कांग्रेस और अन्य पार्टी के सदस्य बैल में आ जाएंगे, ऐसे ही गति रोध पैदा करेंगे तो इस महापंचायत में, लोक सभा में हम अपना क्रिया-कलाप नहीं चला सकते हैं। ...(व्यवधान) इसीलिए मैं फिर एक बार आपके द्वारा निवेदन करना हूँ और आपको धन्यवाद भी देता हूँ, क्योंकि जब सदन 06 तारीख से शुरू हुआ, तुरंत आपने सर्वदलीय बैठक बुलाई। ...(व्यवधान) उस बैठक में आपने निवेदन किया। ...(व्यवधान) सरकारी पक्ष के नाते हमने भी पहले ही दिन से कहा कि हर विषय के बारे में चर्चा करने के लिए हम तैयार हैं। ...(व्यवधान) एक बार फिर मैं पूरे सदन की तरफ से विपक्ष और बाकी पार्टियों से निवेदन करता कि वे बैल से अपनी सीट पर जाएं और सदन चलाने दे। ...(व्यवधान)

HON. SPEAKER: No, I am sorry.

...(Interruptions)

HON. SPEAKER: The House stands adjourned to meet again at 12 o'clock.

11 06 hrs

The Lok Sabha then adjourned till Twelve of the Clock.
12 00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

… (Interruptions)

(At this stage, Shrimati V. Sathyabama, Shri Thota Narasimham, Prof. Saugata Roy, Shri Gaurav Gogoi, Shri B. Vinod Kumar and some other hon. Members came and stood on the floor near the Table.)

… (Interruptions)

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएं प्राप्त हुईं है। मामले महत्वपूर्ण हैं, फिर भी आज व्यवधान डालना अनिवार्य नहीं है, इसलिए मैंने स्थगन प्रस्ताव की किसी भी सूचना को अनुमति प्रदान नहीं की है।

…(व्यवधान)
PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be Laid on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): I beg to lay on the Table:

(1) A copy of the Activity/Post Games Report (Hindi and English versions) on 12th South Asian Games, 2016.

(2) A copy of the Accounts (Hindi and English versions) of the Organizing Committee 12th South Asian Games, 2016, for the period from 29th August, 2015 to 31st March, 2017, together with Audit Report thereon.

(3) A copy of the Review (Hindi and English versions) by the Government of the working of the Organizing Committee 12th South Asian Games, 2016, for the period from 29th August, 2015 to 31st March, 2017.

(Placed in Library. See No.LT 8896/16/18)
THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table a copy of the Notification No. S.O.767(E) (Hindi and English versions) published in Gazette of India dated 22nd February, 2018, appointing the 1st day of April, 2018 as the date on which the Admiralty (Jurisdiction and Settlement of Maritime Claims) Act, 2017 shall come into force issued under sub-section (4) of Section 18 of the said Act.

(Placed in Library. See No.LT 8897/16/18)

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:


(Placed in Library. See No. LT 8898/16/18)

वर्ष मंत्रालय में राज्य मंत्री (श्री अजय टन्टा): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) (एक) नेशनल इंस्टीट्यूट ऑफ फैशन टेक्नोलॉजी (डिजाइन मैनेजमेंट टेक्नोलॉजी), नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेख।
(दो) नेशनल इंस्टीट्यूट ऑफ फैशन टेक्नोलॉजी (डिजाइन मैनेजमेंट टेक्नोलॉजी), नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No.LT 8899/16/18)

(3) केंद्रीय रेखम बोर्ड अधिनियम, 1948 की धारा 13 की उपधारा (1) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
(एक) का.आ. 3997 (अ) जो 21 दिसम्बर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा सदस्य सचिव, के॰रे॰बो॰ को 06.11.2017 से 3 वर्षों की अवधि के लिए के॰रे॰बो॰ के सदस्य के रूप में कार्य करने के लिए नामनिर्देशित किया गया है।
(दो) कारोबार 489 (अ) जो 1 फरवरी, 2018 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा व्यक्तियों को अधिसूचना की तिथि से 3 वर्षों की अवधि के लिए के॰रे॰बो॰ के सदस्य के रूप में कार्य करने के लिए नामिनिदिशित किया गया है।

(तीन) कारोबार 490 (अ) जो 1 फरवरी, 2018 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 21.12.2017 को सभा द्वारा विधिवत् निर्वाचित डॉ॰ महेन्द्र नाथ पांडेय, संसद सदस्य (लोक सभा) को 21.12.2017 से 3 वर्षों की अवधि के लिए के॰रे॰बो॰ के सदस्य के रूप में कार्य करने के लिए नामिनिदिशित किया गया है।

(Placed in Library. See No. LT 8900/16/18)

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री, पोत परिवहन मंत्रालय में राज्य मंत्री तथा रसायन और उर्जा मंत्रालय में राज्य मंत्री (श्री मनसुख एल. मांडविया): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) इंडियन रोड कांग्रेस, नई दिल्ली के वर्ष 2012-2013 और 2013-2014 के वार्षिक लेखाओं की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रशिक्षण।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिंदी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 8901/16/18)
(3) राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा 10 के अंतर्गत अधिसूचना संख्या का.आ. 440 (अ) जो 31 जनवरी, 2018 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो राजस्थान राज्य में राष्ट्रीय राजमार्ग संख्या 76 (पिंडवाड़ा-उदयपुर और विलोड़गढ़-कोटा-बारां-राजस्थान मध्यप्रदेश सीमा खण्ड) के प्रयोजनों से वसूल किए जाने वाले शुल्कों की दरों के बारे में है, की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

(Placed in Library. See No.LT 8902/16/18)
रेल्वे समिति के निम्नलिखित प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) हैं:

(1) 'रेल अवसंरचना में सरकारी निजी भागीदारी (पीपीपी) के अवसरों की तलाश के बारे में समिति के 11वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही' संबंधी 21वां प्रतिवेदन (16वीं लोक सभा)।

(2) ‘भारतीय रेल में हरित ऊर्जा पहलों के बारे में समिति के 12वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही' संबंधी 22वां प्रतिवेदन (16वीं लोक सभा)।

(3) ‘मानव रहित सम्पातों पर संरक्षा प्रावधानों के बारे में समिति के 15वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही’ संबंधी 23वां प्रतिवेदन(16वीं लोक सभा)।
डॉ संजय जायसवाल (पश्चिम चंपारण) : महोदया, मैं आयुष मंत्रालय की अनुदानों की मांगों (2018-2019) के बारे में स्वास्थ्य और परिवार कल्याण संबंधी स्थायी समिति का 108वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हुँ।
STATMENTS BY MINISTER

(i)(a) Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Rural Development on Demands for Grants (2015-16), pertaining to the Department of Land Resources,

Ministry of Rural Development*

* Laid on the Table and also placed in Library, See No. LT 8903/16/18.
(b) Status of implementation of the recommendations contained in the 22\textsuperscript{nd} Report of the Standing Committee on Rural Development on Demands for Grants (2016-17), pertaining to the Department of Land Resources, Ministry of Rural Development*


gramin Vikas matri, panchayati raj matri tatha khana matri (shri narendra singh tomar): mahodaya, m
nimnalikhit vaktavya samha patal par rkhata h\textsuperscript{e}. bhusandsadh
vikas matri sangathan se sbandhit anudan\textsuperscript{a}o ki m\textsuperscript{a}ng (2016-17) ke baare me gramim vi
vikas sbandhi sthathyo samiti ke 22\textsuperscript{ve} pratinivan me antarvish sifaris\textsuperscript{e}o ke kar\textsuperscript{e}nchyaan ki sthitya.

* Laid on the Table and also placed in Library, See No. LT 8904/16/18.
(c) Status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Rural Development on Demands for Grants (2017-18), pertaining to the Department of Land Resources, Ministry of Rural Development* 

ग्रामीण विकास मंत्री, पंचायती राज मंत्री तथा खान मंत्री (श्री नरेन्द्र सिंह तोमर) : महोदय, मैं निम्नलिखित वक्तव्य सभा पटल पर रखता हूँ, भू-संसाधन विभाग, ग्रामीण विकास मंत्रालय से संबंधित अनुदानों की मांगों (2017-18) के बारे में ग्रामीण विकास संबंधी स्थायी समिति के 33वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति।

____________________

* Laid on the Table and also placed in Library, See No. LT 8905/16/18.
12 04 hrs

MOTION RE: JOINT COMMITTEE ON FINANCIAL RESOLUTION AND DEPOSIT INSURANCE BILL, 2017

HON. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint three Members of Rajya Sabha to the Joint Committee on the Financial Resolution and Deposit Insurance Bill, 2017 vice Shri Sukhendu Sekhar Ray retired from Rajya Sabha and vice Shri Ajay Sancheti and Shri Bhupender Yadav who will retire from Rajya Sabha on 2nd and 3rd April, 2018 respectively and communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.
MOTION RE: REPORT OF JOINT COMMITTEE ON THE CITIZENSHIP (AMENDMENT) BILL, 2016 - Extension of time *

HON. SPEAKER: The question is:

“That this House do extend time for presentation of the Report of the Joint Committee on The Citizenship (Amendment) Bill, 2016 upto the First day of the last week of the Monsoon Session, 2018.”

* Memorandum regarding Extension of time has been circulated Separately.
HON. SPEAKER: The House will now take up Item No. 12.

Shri Ashok Gajapathi Raju.

... (Interruptions)

HON. SPEAKER: Your own Member who was the Minister wants to make a statement.

... (Interruptions)

SHRI ASHOK GAJAPATHI RAJU (VIZIANAGARAM) : Madam Speaker, I thank you for the opportunity to make a statement on my resignation as a Minister in the Government of India.

I would like to thank our respected Prime Minister, my former colleague Ministers for the cooperation, guidance and goodwill extended to me. As a citizen of India, I feel that a few of us get an opportunity to serve the country in such a capacity. I have had the good fortune to be blessed with a hardworking, cohesive team along with a forward-looking aviation ecosystem, which has taken Indian civil aviation to being the fastest growing in the world.

Andhra Pradesh being reduced to the residuary State of Andhra Pradesh in a rather unscientific manner, threw its people in a situation where deprived of institutions, infrastructure, capital, victim of frequent
droughts and devastating cyclones was reduced to the lowest per capita incomes among the region.

Moreover, the way the division took place, along with the strain it put on the democratic processes is probably unparalleled in any democratic republic in the world. Extensive discussion addressing all concerns was absent.

We were thankful to the then Opposition who extracted reluctant assurances from the then Government which raised hopes of a future. Hope keeps mankind active. Active people make sacrifices, work hard and produce results. With a State Government playing a facilitating and motivating role, the purely agrarian State of Andhra Pradesh is registering above national average growth rates. Despite land being an emotive issue, farmers gave land for all institutions and the capital.

Farmers are simple people whose comprehension is different from professionals. They find it difficult to accept complicated figures and drafts. Awareness that the devil lies in the details of drafts is absent. They are baffled that at the highest level of assurance in Parliament, appears to be reverting back to a debateable issue.

It is well-known that the Telugu Desam Party was founded by Shri N.T. Rama Rao. This is a Party with a national outlook. The political history of our country has demonstrated our role of forging an alliance to get an alternative to the Congress Governments. Trying to get
all shades of political thought on a common platform is not easy. Yet the effort continues.

The Telugus have always been proud Indians. India has always been united and its diversity has added to the literary and cultural fabric’s richness. Democratic process should always address peoples’ aspirations. It is in this context that I hope that the points raised during the division will be attended to logically. Thank you, Madam. Jai Hind.
12 10hrs

**MATTERS UNDER RULE 377**

* माननीय अध्यक्ष: माननीय सदनगण, नियम 377 के अधीन मामलों को सभा पटल पर रखा जाएगा। जिन माननीय सदनों को नियम 377 के अधीन मामले को सभा पटल पर रखने की अनुमति दी गयी है और जो माननीय सदन अथवा मामले को सभा पटल पर रखने के इच्छुक हैं, वे निर्धारित समय के भीतर व्यक्तिगत रूप से सभा पटल पर भेज दें। केवल उन्हीं मामलों को सभा पटल पर रखा माना जाएगा, जो निर्धारित नियम एवं समय के अनुसार रखे जाएंगे।

...(व्यवधान)

---

* Treated as laid on the Table.
(i) Need to run Howrah-New Delhi Duronto Express and Ranchi-Jaynagar Express via Dhanbad, Jharkhand

श्री पशुपति नाथ सिंह (धनबाद): मेरा, माननीय रेल मंत्री, भारत सरकार से अनुरोध है कि हावड़ा-नई दिल्ली दुरंतो एक्स्प्रेस को धनबाद होकर ही पूर्व की भांति चलाई जाए तथा रांची से जयंगर चलने वाली एक्स्प्रेस के रूट बदल जाने के कारण मिठिलावासी जिनकी बहुत बड़ी संख्या है, बन्द ट्रेनों में से एक रांची-जयंगर एक्स्प्रेस को तत्काल धनबाद होकर चलाने का आदेश दिया जाए।
(ii) Need to provide reservation to Other Backward Classes in direct recruitment to the post of Professors and Associate Professors in Universities

Shri Lakshmi Narayana Yadav (Sagar): In the case of Other Backward Classes, the reservation system has been implemented through the reservation policy of 27%. Therefore, it is necessary to provide reservation to these classes in government jobs.

The current government has decided to continue implementing the reservation policy to provide reservation to these classes.

The motion is to withdraw the reservation policy and institute the reservation policy in the current context.

Hence, the government should consider implementing the reservation policy.
(iii) Regarding shortage of drinking water in Rewa Parliamentary Constituency, Madhya Pradesh

Shri Jyotiraditya Scindia (Rewa): There is a critical water crisis in my parliamentary constituency in Madhya Pradesh, causing people to face inadequacies in drinking water. I urge the government to find a lasting solution for the drinking water crisis in my constituency.
(iv) Regarding Fertilizer Plant of Fertilizer Corporation of India Limited in Korba Parliamentary Constituency, Chhattisgarh

Dr. Bansi Lal Mahato (Korba): Lok Sabha, कोरबा में फिटलाइजर कॉर्पोरेशन ऑफ इंडिया लिमिटेड (एफसीआईएल) का फिटलाइजर प्लांट वर्ष 1973 से ही प्रारंभ करने की योजना थी परंतु भूमि अधिग्रहण, चारदीवारी निर्माण, मशीनरी सहित सभी प्रबंध होने के उपरांत भी इसे प्रारंभ नहीं किया जा सका और अंततः वर्ष 1990 में इस उर्वरक संयंत्र को बंद कर दिया गया। ये द्वारा दिनांक 05 अगस्त, 2014 को तारांकित प्रश्न क्रमांक 386 के द्वारा यह विषय उठाया गया था। पूरक प्रश्न का उत्तर देते हुए रसायन और उर्वरक मंत्री माननीय श्री अन्तर्गत कुमार जी ने उक्त फिटलाइजर प्लांट को प्रारंभ करने का आश्वासन दिया था, लेकिन तत्कालीन रसायन और उर्वरक राज्य मंत्री माननीय श्री हंसराज अहीर जी का कोरबा, छत्तीसगढ़ प्रवास भी हुआ था। हाल ही में रसायन और उर्वरक राज्य मंत्री माननीय श्रीमनसुख भाई मंडिविया द्वारा भी स्थल निरीक्षण किया जा चुका है।

इस संयंत्र को सार्वजनिक निजी भागीदारी के अंतर्गत प्रारंभ करने का प्रयास हुआ तथा अमेरिका और चीन से विशेष आकर स्थल निरीक्षण कर चुके हैं, परंतु अभी तक इस उर्वरक संयंत्र को प्रारंभ करने की दिशा में अपेक्षित सफलता नहीं मिल पाई है।

कोरबा क्षेत्र प्राकृतिक संसाधनों से परिपूर्ण है। यहाँ कोयले के भंडार हैं, जल की कमी नहीं है, अनेक विद्युत परियोजनाएं चल रही हैं। निमित्ता हदसेव-बांग राजधानी, हदसेव नदी और जलप्रपात प्रांत हैं। कोरबा शहर रेल मार्ग से पुरा हुआ है तथा कोरबा को छत्तीसगढ़ की ऊर्जा राजधानी भी कहा जाता है। उक्त उर्वरक संयंत्र के आधारभूत संरचना का विकास एवं क्षेत्र में उपलब्ध आवश्यक सुविधाओं को देखते हुए इसका प्रारंभ होना सर्वथा उचित होगा। अतः निवेदन है कि उक्त उर्वरक संयंत्र को शीघ्र प्रारंभ करने की दिशा में उचित कार्यवाही करने की कृपा करें।
(v) Need to strengthen Jawahar Navodaya Vidyalayas in the country

Shri Dr. E.S. Rathore (Sabarkantha):

The Ministry of Human Resource Development under the Government of India is giving an impetus to Jawahar Navodaya Vidyalayas to make them better and more effectively. This is being done through an advisory board, which is to be formed by the government to achieve this goal. It is hoped that this will lead to a significant improvement in the standard of education.

- The Navodaya Vidyalayas are among the best in the country.
- These institutions are provided with residential schools to provide better living conditions to the students.
- Higher education is provided in these institutions to improve the standard of education.
- This initiative is expected to bring significant improvements in the standard of education.

Private education being very expensive, it is necessary to provide education to the rural population as well, which is being done through غلامدارية.
(vi) Need to implement health, education and employment schemes for girls in consonance with the spirit of 'Beti Bachao-Beti Padhao' campaign

Dr. Bhagirath Prasad (M Bind): Bharat ke kai kshetra mein vigat 50 varsha mein bacheyon ke liye anupat mein chintanak rup se nirantar giravaat hoi rahi hai. Varsh 1961 ki jannagana mein jahaan ye anupat 1000 ke virudh 967 tha, vah ab patkar 2011 ki jannagana mein 918 rha gaya hai.

(vii) Need to provide stoppage of Janshatabdi Express (train no. 12101) and South Bihar Express (train no. 13287) at Bilha Railway Station, Bilaspur, Chhattisgarh

Shri Lakh Nath Sah (Bilaspur): Chhattisgarh is a state where Bilaspur is located, which is a largely agricultural and industrial city. The city is famous for its bauxite, which is the main export of the state. The Bilaspur railway station is on the Mumbai-Haiderabad route and is located halfway between Bilaspur and Chhindwara, which is an agricultural town. This station is a junction for trains connecting Bilaspur and Chhindwara. The railway station is located approximately 09 kilometers away from Bilaspur. It is a stopover for train number 12101 and train number 13287. Therefore, it is a major station for the people who travel by train. In this context, I request the Railway Board to consider my request to provide stoppage at Bilha railway station to facilitate the people of the region. 

At: Shri Lakh Nath Sah
Bilaspur, Chhattisgarh

Date: 15.03.2018
Need to strengthen and organise Lok Adalats keeping in view the large number of pending court cases in the country

Shri Gopal Shettig (Mumbai Utter): The need to strengthen and organise Lok Adalats is evident due to the large number of pending court cases in the country. The manner in which judicial proceedings are conducted is very slow and expensive. It is expected that any legal case which is pending for more than five years will be disposed of by the court. Of course, this will only be done in certain cases where there is no cause for appeal. The court has the power to decide on all matters related to the administration of justice and it is expected that the Lok Adalats will help in resolving disputes and facilitating the parties to avoid litigation.

- No legal pleadings are required.
- No court fees are required.
- All pending cases will be disposed of on the spot.
- No punishment will be handed out in any case. All disputes will be settled by discussion and negotiation.
- Cost and expenses are reduced.
- All disputes will be resolved on the spot.
• सभी को आसानी से न्याय मिल जाता है।
• फैसला अंतिम होता है।
• फैसले के विरुद्ध कहीं अपील नहीं होती।

यह स्पष्ट है कि लोक अदालत की संस्था न्याय के प्रशासन में महत्वपूर्ण भूमिका निभा रही है। हाल ही में, जेल संस्थाओं के बीतर लोक अदालतों का आयोजन किया जा रहा है ताकि त्वरित न्याय के लिए आश्रय केंद्र की पहुंच हो सके। यह वास्तव में सही दिशा में एक कदम है जो कई वर्षों तक अलग-अलग जेलों में रहे आजीवन कैदियों की संख्या को कम करने में काफी मदद करेगा।

अतः मेरा सरकार से अनुरोध है कि वह देश के न्यायालयों में विचाराधीन वादों की संख्या देखते हुए लोक अदालतों को ओर अधिक सक्षम बनाकर कम अंतराल पर लोक अदालतों को आयोजित किया जाए, जिससे नागरिकों को सस्ता एवं खर्च रहित न्याय मिल सके और न्यायालयों पर बढ़े विचाराधीन वादों में भी कमी आ सके।
(ix) Need to establish Kendriya Vidyalayas in Jarmundi, Deoghar and Mahagama in Jharkhand

SHRI NISHIKANT DUBEY (GODDA): Jharkhand is having two major regions - Santhal Pargana and Chhota Nagpur. No doubt the spread of Naxalism is an indication of the sense of desperation and alienation that is sweeping over large sections of Jharkhand’s Santhal Pargana region, which have been not only systematically marginalized but also cruelly exploited and dispossessed in their own homeland. Keeping the socio-economic problem being faced by Santhal Pargana in mind where agriculture is the only main source of income, we see an urgent need of comprehensive plan of action where special emphasis on good and equal opportunity of employment friendly education is needed to be given utmost importance.

Santhal Pargana districts Deoghar, Godda, Jamtara, Pakur, Sahibganj and Dumka count amongst the socially, educationally and economically backward districts of the country. A look at the statistics of health, literacy, education, income, etc, gives an appalling picture of the poor state of the people.

Jharkhand is a rich state of poor people. It possesses 40% of India’s mineral resources, but the availability of resources has made little difference to the lives of ordinary people. Poverty and ignorance are still the causes for low literacy rates, poor school attendance and large-scale drop outs.
I, therefore, want to draw your personal attention towards the need to set up three Kendriya Vidyalayas. An ideal location would be Jarmundi (DUMKA), Deoghar and Mahagama (Godda) in the SANTHAL PARGANA region. The locations are ideally suited for this purpose.
(x) Need to set up Aanganwadi Centres for refugee girls from West Pakistan

Shri Jugalkishore (Jammu): Centre government has been running many schemes such as 'Beti Bachao, Beti Padhao' from the government side. However, WPR (West Pakistan Refugee) girls have not been benefited from any of these schemes. In view of this, I humbly request the Hon'ble Minister that Aanganwadi Centres should be opened for WPR (West Pakistan Refugee) girls under your department. At present, though the Aanganwadi Centres are under the control of the Centre government, they are not benefiting the girls. Therefore, I request you to kindly open Aanganwadi Centres for WPR (West Pakistan Refugee) girls.

(xi) Need to formulate a scheme for payment of compensation to farmers to offset the loss incurred by them

Shri Om Birla (Kota): Shri Om Birla (Kota): ज्ञात हो कि विभिन्न राज्यों में किसानों में न्यूनतम समर्थन मूल्य की प्रक्रिया के प्रति जागरूकता और साथ ही साथ नुकसान भरपाई व्यवस्था की कमी है। इन जानकारियों और तंत्रों के अभाव के फलस्वरूप ही किसानों को अपनी फसल पर मिलने वाले समर्थन मूल्य से कम बाजार कीमतों पर ही संतोष करना पड़ता है और कई बार तो वे फसल जलाने या विरोध में सड़कों पर कटाई के उत्पादन को फेंकने पर भी जब्जबूर हो जाते हैं। इन परिस्थितियों में किसानों और सरकार दोनों को वित्त और लगाए हुए संसाधनों का नुकसान होता है। अतः मेरी सरकार से पुरजोर मांग है कि देश के किसानों के लिए एक एकीकृत सरकारी तंत्र के साथ-साथ एक देशव्यापी नुकसान भरपाई परियोजना पर विचार किया जाए, जिसे कठिन समय पर राज्यों द्वारा भी आसानी से लागू किया जा सके ताकि किसान को न्यूनतम समर्थन मूल्य का पूरा फायदा प्राप्त हो सके।
(xii) Need to introduce new trains from Kerala

SHRI M.K. RAGHAVAN (KOZHIKODE): Kerala has always been neglected by the Railways. There are no new projects. Further there is not timely implementation of the announced projects including the rail coach factory at Palakkad. The railway does not give any overriding priority be it new coaches, new trains or new lines for Kerala. The Sabari line, the Guruvayur-Thirunnavaya line, the Nanjankode-Mysore line are a few cases which lack attention of the Railways.

The decisions of the recently held Time Table Committee at Mumbai are a classic example of the attitude towards Kerala. Though the Southern Railway, to which both Trivandrum and Palakkad divisions belong, did not propose any new trains or extension of increase of frequency of trains originating/terminating at these two divisions, those demanded by other zones have been diverted to Tamil Nadu. The attitude of the Southern railway authorities is clearly against the interests of the state especially when the people of the state heavily depend on railways.

I take this opportunity to request the Hon’ble Minister to kindly intervene and consider to introduce the following trains to be originated/Terminated in Kerala:

1. Jabalpur-Trivandrum (via Konkan)
2. Lalkuva- Trivandrum (ECR) (Via Konkan)
3. Extension of Pune-Emakulam to Trivandrum (via Konkan)
4. Increase of frequency of Kochuveli-Bikaner (via Konkan)
5. Convert Kochuveli-Lokmanya Tilak to daily service (via Konkan)
6. Introduce a new daily Calicut-Bangalore Express (via Palakkad)

Before concluding I also wish to suggest that in order to overcome this problem of negligence, the long pending demand for a separate Zone of Kerala is the only workable alternative.
(xiii) Need to reduce GST rate for Match Industry

SHRI T. RADHAKRISHNAN (VIRUDHUNAGAR): Match industry is one of the important industries in the country. It is best suited to the cottage sector. Being labour intensive, it creates employment opportunities on a substantial scale for village people. Thus this industry has a great social-economic significance.

Tamil Nadu contributes a major portion of the total Match production in the country. In Tamil Nadu, Virudhunagar district is the leading match producing centre. This industry gives employment to more than one lakh workers. Virudhunagar district being a drought prone area, this industry is the only source of livelihood for lakhs of people. Our former Chief Minister had extended full support for the development and prosperity of Match Industry.

The Match Industry has been paying tax of 6% CENVAT and 4-5% Sales Tax. During GST regime, the tax has been fixed at 18% on safety Matches which is severely affecting the industry which is selling an essential product at a very cheap price of Rs. 1- per box. Match Box price has been remaining at Rs. 1 for the last 10 years and there is no scope for increasing the price. The 18% GST is severely affecting the industry and thus leads to tax-evasion on a large scale. Due to high GST rate many match industry have been shut down, making the workers jobless.
Considering the grave problem faced by Match industry in my constituency, I call upon the government for reduction of GST on Safety Matches from 18% to 12%.
Need to establish Kendriya Vidyalaya in Yercaud Hills of Salem district and Sitheripattu village of Villupuram district of Tamil Nadu

DR. K. KAMARAJ (KALLAKURICHI): I urge the Government to establish a Kendriya Vidyalaya each in Civil Sector at Villupuram and Salem District of Tamil Nadu.

Villupuram district is the largest district in Tamil Nadu and ranks 29th in Human Development Index (HDI) and Salem district occupies 17th rank in HDI out of total 32 districts. Villupuram and Salem district ranks 5th and 6th in total population of Tamil Nadu. 30% of population in Villupuram district and 20% of population in Salem district belong to Schedule Castes and Schedule tribes. 25% of Tribal population of Tamil Nadu live in above districts and the remaining population belongs to most backward and back ward communities. Most of the population in above districts live below poverty line because of poor socio-economic conditions. They cannot afford high cost of education and health needs. At present as there is no Kendriya Vidyalaya School in above districts, parents admit their children in private schools which are expensive.

In order to provide quality, low cost education, I kindly request the Hon'ble Minister for Human resource and Development to establish a Kendriya Vidyalaya School each in civil sector in Yercaud hills of Salem and Sitheripattu village of Villupram District of Tamil Nadu.
(xv) Need to establish an independent National Physiotherapy Council

DR. RATNA DE (NAG) (HOOGHLY): It is very pertinent to point out the role being played by Physiotherapy in the healthcare system. Physiotherapy plays an important role in public healthcare delivery system. The world health body, the WHO recognizes Physiotherapy as an independent medical profession. Likewise ILO too gave its concurrence in its International Standard Classification. India is the Member of both WHO and ILO. As I belong to the medicine profession, I have been aware for quite some time and of late, it came to my knowledge that there are more than four lakh Physiotherapists in India who graduated from more than 220 colleges and universities. Unfortunately, there is no authority to formulate standard curriculum, pedagogy and quality practice even after 70 years of independence. It is really disturbing to say the least.

Hence, I request the Hon'ble Minister and the Government to immediately establish an independent National Physiotherapy Council to give recognition to Physiotherapists for the service they are rendering.
Need to establish Farm Machinery Training and Testing Institute at Bargarh, Odisha

DR. PRABHAS KUMAR SINGH (BARGARH): Due to special drive taken by the state government for popularising various farm machineries and equipment their demand is on the rise. Considering the spurt in use of such equipment of various makes and the need for their quality control, there is a proposal for the establishment of Farm Machinery Training and Testing Institute (FMTTI) in Odisha. The Central Team has visited the identified place for the FMTTI. However, approval of the Central Government is still awaited in this regard.

Straw-baler may be brought under subsidy fold to prevent farmers from straw burning and better post-harvest management.

I urge the Government of India to take necessary early steps in according their approval for establishment of FMTTI in Odisha to meet the Farm mechanization Demand. The FMTTI may please be established at Bargarh, the Rice Bowl of India.
(xvii) Need to improve BSNL mobile service in LWE affected districts in Odisha

SHRIMATI PRATYUSHRAJESHWARI SINGH (KANDHAMAL): 253 BSNL mobile towers were allotted to the State of Odisha in the 1st phase of LWE Scheme for installation in LWE affected districts. In the meantime, 248 towers have been installed. Out of these 253 towers, 81 sites are in Security Force locations and 172 sites are in Revenue villages. As far as bandwidth is concerned, 162 sites are VSAT and 91 sites are through M/w mini-link. The 162 sites through VSAT are having limited broadband with 612 Kbps, which is hardly serving the purpose. The limited broadband speed is proving even insufficient for voice communication, let alone providing data communication. The sites with mini-link are having somewhat better connectivity compared to VSAT sites. Most of these towers are fitted with low power radiating Trans-receiver Units (TRU) from 2 Watt to 10 Watt limiting the mobile coverage. Hardly, the coverage of 300 metres to maximum 3 KMs is available for mobile towers depending on the types of TRU. The basic purpose of these LWE projects is largely defeated because of the low coverage.

In the meantime, a list of 518 additional locations has been sent to the Government of India for installation of mobile towers in the 2nd phase of the Scheme.

It is suggested that Trans-receiver Units (TRUS) of the existing mobile towers may be upgraded and regular mobile towers of 20 Watt may be
installed in all LWE sites in the second phase of the Scheme. The bandwidth of the towers may be enhanced to at least 4 Mbps, upgradable to 8 Mbps subsequently, which can meet the needs of data connectivity. The State Government of Odisha has requested the Union Government vide D.0. No. 1389/CS, dated 29.06.2017 to enhance the bandwidth of the towers.

Since Kandhamal, Boudh, Nayagarh and some parts of Ganjam districts of my Parliamentary Constituency come under Naxalite belt/LWE affected areas, I would request you to resolve this issue at the earliest.
(xviii) Need to accord environmental clearance to irrigation projects submitted by Government of Maharashtra

SHRI VINAYAK BHAURAO RAUT (RATNAGIRI-SINDHUDURG): Following proposals of Irrigation Projects submitted by the Maharashtra Government are pending with Ministry of Environment, Forest and Climate Change, Government of India for Environment Clearance:-

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name of Project</th>
<th>District</th>
<th>Date of Proposal sent to MOEF</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Surya Project</td>
<td>Thane</td>
<td>09-09-2002</td>
</tr>
<tr>
<td>2.</td>
<td>Sina Kolegaon</td>
<td>Usmanabad</td>
<td>29-09-2010</td>
</tr>
<tr>
<td>4.</td>
<td>Nardave Project</td>
<td>Sindhudurga</td>
<td>20-02-2016</td>
</tr>
<tr>
<td>5.</td>
<td>Vasni &amp; Garga Projects</td>
<td>Amaravati</td>
<td>26-05-2017</td>
</tr>
</tbody>
</table>

Some of these Irrigation Projects of Maharashtra are pending with the Govt. of India for Environmental Clearance since long. The inordinate delay on
the part of Ministry of Environment, Forest and Climate, Government of India to give environmental clearance to these Irrigation Projects is hampering agriculture production in the State and causing hardships to the farmers.

I would, therefore, urge upon the Government to expedite environmental clearance to these Irrigation Projects without any further delay.
(xix) Need to hand over control of rivers of Punjab to Government of Punjab

Shri Dharmveer Gandhi (Pitabala): Hamara pradesh Punjab ambeer aarthish sankat se gujar raha hai. Hamari krshti, hamara udyog, aur hamari shiksha v svasthy senva r rojgar ke akshar ke bharykhar khami aur khetihar majdoor ke dayaini halat, hamari hawa, paani aur gharat pradushit hone ke karan taath aarthish divaliyapun ke vah se samhi vihaka kary tap hone ke karan harit kranti ka janmadanta aur saare desh ko anaj muhaya karan be ala hamara pujab, sada kendraiy sarokar bharar upeshit rahe hai aur hamare prakruti sakhandon, chahe voh hamari jal-sampan hone ya pah bijalii yojanae, hamne chhiin li gai hai aur hara-bhara hamara pradesh ragisthan bhnay ke kagar par puunch chuka hai. M en kendraiy sarokar se mane karta haun ke hame n keval hamari jal-sampan ka swamitya bapris diya jaaye balnek phale kshhit anyaypoon, mair-sambhavinik dhaga se hamare chhiine huan paani ka bhi muawaza diya jaaye. Aarthish kangali ke kagar par puunch pujab ko tursnt rahat denay ke liye 50,000 khorod rupee ka paket diya jaaye, taaki pujab vihaka ke maan par doobara ja sakhe.
Regarding increasing pension of retired employees

Shri Raju Sheth (Hatakgalre): My government requests that the entire country be made to understand that all pensioners, who served in government or cooperative or private or indigenous sectors for 50 lakh rupees in 1995 for a period of 3 years, were paid a pension of 3 lakhs 50 thousand rupees. However, the suffering of these pensioners was not alleviated. The earlier Committee (Shri Bhagat Singh) and the latter Committee (Yachana Samiti) do not implement the government's decision. My government requests that the latter Committee (Yachana Samiti) be dissolved and the government take action against those who are responsible.
12 11 hrs

STATUTORY RESOLUTION RE: INCREASE IN BASIC CUSTOMS DUTY ON CHICKPEAS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, on behalf of Shri Arun Jaitley, I beg to move the following resolution;

"In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No.28/2018-Customs, dated 1st March, 2018 which seeks to increase the basic customs duty (BCD) on chickpeas, falling under tariff item 0713 20 00, of the Customs Tariff Act from 40% to 60%.

HON. SPEAKER: The question is:

"In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No.28/2018-Customs, dated 1st March, 2018 which seeks to increase the basic customs duty (BCD) on chickpeas, falling under tariff item 0713 20 00, of the Customs Tariff Act from 40% to 60%.

The motion was adopted.
HON. SPEAKER: Now, I am again requesting all of you that this Bill is very important for the employees. This Bill is also important for women.

… (Interruptions)

HON. SPEAKER: Hence, I am requesting all of you once again to allow the passage of this Bill as it is very important for both the employees and women. Please allow the House to transact the business.

… (Interruptions)

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): I would like to state here that the Payment of Gratuity (Amendment) Bill, 2017 is a very important piece of legislation which is going to benefit millions of our workmen. Therefore, I would request all the political parties to cooperate and pass this piece of legislation. … (Interruptions)

HON. SPEAKER: Shri Jyotiraditya ji, what do you want to say?

SHRI JYOTIRADITYA M. SCINDIA (GUNA): Madam, this is a very important Bill that requires discussion with every Member of this House. It is incumbent on the Government to make sure that there is order in the House. …
( Interruptions ) This Bill cannot be passed in a fashion like this. Every single Member has to participate in this debate. … ( Interruptions )

HON. SPEAKER: It is okay. Hon. Minister.

… ( Interruptions )
श्रम और रोजगार मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार): मैं प्रस्ताव करता हूँ:-

“कि उपदान संदाय अधिनियम, 1972 का और संशोधन करने वाले विषयक पर विचार किया जाए”

मेरे द्वारा पेमेंट ऑफ ग्रेच्युटी बिल, 2018 सदन में विचार के लिए रखा जा रहा है।...(व्यवधान) आप सभी जानते हैं कि ग्रेच्युटी एक सामाजिक सुरक्षा उपाय है जो पाँच साल तक की नियमित सेवा के पश्चात प्रत्येक वर्ष के लिए 15 दिनों की मजदूरी के बराबर होती है।...(व्यवधान) इसकी वर्तमान में अधिकतम सीमा 10 लाख रुपये है।...(व्यवधान) इस ग्रेच्युटी की अधिकतम सीमा को सरकारी कर्मचारियों के लिए सालवर्तन वेतन आयोग द्वारा 20 लाख रुपये कर दिया गया है। ...(व्यवधान) इसलिए इसी पृष्ठभूमि में, आज सभी प्राइवेट और पब्लिक सेक्टरों में लगे हुए कामगार बंधुओं की ग्रेच्युटी सीमा को रिवाइज करने की आवश्यकता है। इसलिए यह प्रस्तावित है कि ग्रेच्युटी की अधिकतम सीमा सूचित करने के लिए केन्द्र सरकार को सशक्त बनाने का प्रस्ताव है।...(व्यवधान) जैसा आपको बताया है, इसके अतिरिक्त मैट्रिनिटी बेनिफिट एवं, जो मातृव अवकाश पहले 12 साल का था, उसको 26 साल कर दिया गया है। ...(व्यवधान) चूंकि ग्रेच्युटी निरंतर सरकार द्वारा दी जाती है, इसलिए ग्रेच्युटी एवं में 12 साल के मातृव अवकाश को भी नए परिवर्तन की पृष्ठभूमि में बदलने की आवश्यकता है। ...(व्यवधान) 12 साल की अधिक अवस्थाओं को संशोधित कर ऐसी अन्य अधिक जो केन्द्र सरकार द्वारा संशोधित करने का प्रस्ताव है। ...(व्यवधान) मेरा माननीय सदस्य समूह से आग्रह है, मेरी सभी सदस्यों से बात हो चुकी है और वे सभी सहमत हैं कि कृपया सर्वसम्मति से इसको पास करने का कदम करें जिससे कि इसको राज्य सभा में ले जाकर पारित करवाया जा सके।...(व्यवधान) धन्यवाद।
HON. SPEAKER: The question is:

“That the Bill further to amend the Payment of gratuity Act, 1972, be taken into consideration”.

*The motion was adopted.*

…(व्यवधान)

माननीय अध्यक्ष: मैं मानती हूँ कि इस पर चर्चा होनी चाहिए, दोनों बातें महत्वपूर्ण हैं। मैं मानती हूँ कि चर्चा होनी चाहिए, but it is not possible, क्योंकि यह करना भी आवश्यक है।

…(व्यवधान)

HON. SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

“That clause 2 stand part of the Bill.

*The motion was adopted.*

Clause 2 was added to the Bill.”

**Clause 3 Amendment of Section 2A**

HON. SPEAKER: Shri N.K. Premachandran, are you moving your Amendment No. 3?

SHRI N.K. PREMACHANDRAN (KOLLAM): Yes, Madam. I fully support the Bill. My amendment is that this may be made from retrospective effect from 1.3.2016. … (interruptions)
I beg to move:

Page 1, line 11, --

for “such period”

Substitute “twenty six weeks or such higher period”. (3)

HON. SPEAKER: I shall now put Amendment No. 3 to Clause 3 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: Shri Adhir Ranjan Chowdhury. He is not present.

The question is:

“That Clause 3 stand part of the Bill.”

The motion was adopted.

Clause 3 was added to the Bill.

… (interruptions)

Clause 4 Amendment of Section 4

HON. SPEAKER: Shri N.K. Premachandran, are you moving your Amendment No. 4?

SHRI N.K. PREMACHANDRAN: Madam, I beg to move:

Page 1, line 14, --

for “such”

Substitute “twenty lakh rupees or such higher”. (4)
HON. SPEAKER: I shall now put Amendment No. 4 to Clause 4 moved by Shri N.K. Premachandran to the vote of the House.

*The amendment was put and negatived.*

HON. SPEAKER: Shri Adhir Ranjan Chowdhury, are you moving your Amendment No. 7?

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Madam, I beg to move:

Page 1, line 14, --

*for “such amount”*

*substitute “such amount, being not less than the amount of gratuity payable to the Central Government employees.”.*

(7)

HON. SPEAKER: I shall now put Amendment No. 7 to Clause 4 moved by Shri Adhir Ranjan Chowdhury to the vote of the House.

*The amendment was put and negatived.*

The question is:

“That Clause 4 stand part of the Bill.”

*The motion was adopted.*

*Clause 4 was added to the Bill.*

… (interruptions)
Clause 1  Short title and commencement

Amendment made:

    Page 1, line 3, --

    for “2017”.

    substitute “2018”.  (2)

(Shri Santosh Kumar Gangwar)

HON. SPEAKER: There is an amendment No. 5 given by Shri N.K. Premachandran. Are you moving your amendment?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

    Page 1, lines 4 and 5, --

    for “on such date as the Central Government may, by notification in the Official Gazette, appoint”

    substitute “with effect from 1st January, 2016”. (5)

HON. SPEAKER: I shall now put Amendment No. 5 to Clause 1 moved by Shri N.K. Premachandran to the vote of the House.

    The amendment was put and negatived.

HON. SPEAKER: The question is:

    “That Clause 1, as amended, stand part of the Bill.”

    The motion was adopted.

    Clause 1, as amended, was added to the Bill.

    … (interruptions)
Enacting Formula

Amendment made:

Page 1, line 1, --

for “Sixty-eighth”

substitute “Sixty-ninth”. (1)

(Shri Santosh Kumar Gangwar)

HON. SPEAKER: The question is:

“That Enacting Formula, as amended, stand part of the Bill.”

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

… (interruptions)

HON. SPEAKER: The Minister may now move that the Bill, as amended, be passed.

SHRI SANTOSH KUMAR GANGWAR: I beg to move:

“That the Bill, as amended, be passed.”

HON. SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.
HON. SPEAKER: The House will now take up item no. 16 –

Shri P. P. Chaudhary.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY): I beg to move:

“That the Bill further to amend the Specific Relief Act, 1963, be taken into consideration”

HON. SPEAKER: The question is:

“That the Bill further to amend the Specific Relief Act, 1963, be taken into consideration.”

_The motion was adopted._

HON. SPEAKER: The House will now take up clause by clause consideration. The question is:

“That clause 2 stand part of the Bill.”

_The motion was adopted._

_Clause 2 was added to the Bill._
Clause 3  
**Substitution of New Section**

for section 10

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment No. 4?

SHRI N.K. PREMACHANDRAN: Madam, I am moving the amendment.

I beg to move:

Page 1, line 14, —

*for “subject to the provisions contained”*

*substitute “with respect to the subjects not specifically covered”.*

HON. SPEAKER: I shall now put amendment No. 4 to clause 3 moved by Shri N. K. Premachandran to the Vote of the House.

*The amendment was put and negatived.*

HON. SPEAKER: The question is:

“That clause 3 stand part of the Bill.”

*The motion was adopted.*

Clause 3 was added to the Bill.
Clause 4  Amendment of Section 11

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment No.5?

SHRI N.K. PREMACHANDRAN : I beg to move:

Page 2, line 2, ---

  after “contract shall”

  insert “, in the discretion of the Court”. (5)

HON. SPEAKER: I shall now put amendment No. 5 to clause 4 moved by Shri N. K. Premachandran to the Vote of the House.

   The amendment was put and negatived.

HON. SPEAKER: The question is:

   “That clause 4 stand part of the Bill.”

   The motion was adopted.

   Clause 4 was added to the Bill.
Clause 5  Substitution of New Sections
for section 14

HON. SPEAKER: Shri Premachandran, are you moving amendment No. 6 to clause 5?

SHRI N.K. PREMACHANDRAN : Madam, I am moving the amendment. I beg to move:

Page 2, omit lines 5 to 13. (6)

HON. SPEAKER: I shall now put amendment No. 6 to clause 5 moved by Shri N. K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 5 stand part of the Bill.”

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6 was added to the Bill.
Clause 7 Amendment of Section 16

HON. SPEAKER: Shri Premachandran, are you moving amendment No. 7 to clause 7?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 2, line 44,---

\textit{omit} “must”. \hspace{1cm} (7)

HON. SPEAKER: I shall now put amendment No. 7 to clause 7 moved by Shri N. K. Premachandran to the Vote of the House.

\textit{The amendment was put and negatived.}

HON. SPEAKER: The question is:

“That clause 7 stand part of the Bill.”

\textit{The motion was adopted.}

\textit{Clause 7 was added to the Bill.}

\textit{Clause 8 was added to the Bill.}

Clause 9 Amendment of Sub-heading under chapter II

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment No.8 to clause 9?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 3, line 7,---

\textit{before} “Substituted performance of the contracts, etc.”

\textit{insert} “Discretionary powers of the Court and”. \hspace{1cm} (8)
The amendment was put and negatived.

The motion was adopted.

Clause 9 was added to the Bill.

Clause 10 Substitution of New Sections for section 20

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment Nos. 9 to 14 to clause 10?

SHRI N.K. PREMACHANDRAN: Madam, I beg to move:

Page 3, for lines 14 and 15,---

substitute “court of law”. (9)

Page 3, line 20,---

for “by a third party or by his own agency”

substitute “through court of law”. (10)

Page 3, line 23,---

for “third party or by his own agency”
substitute “court of law and the court of law has
awarded the cost”.  (11)

Page 3, omit lines 24 to 27.  (12)

Page 3, line 30,---

after “granted by a court”

insert “against the Central Government or a State
Government”.  (13)

Page 3, line 31,---

after “infrastructure project”

insert “directly implemented by the Central Government or a
State Government without private participation”.

(14)

HON. SPEAKER: I shall now put amendment Nos. 9 to 14 to clause 10 moved
by Shri N. K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 10 stand part of the Bill.”

The motion was adopted.

Clause 10 was added to the Bill.

Clauses 11 to 14 were added to the Bill.
Clause 1  
Short title and commencement

HON. SPEAKER: Hon. Minister may now move amendment No. 2.

Amendment made:

Page 1, line 3,---

for “2017”.

substitute “2018”. (2)

(SHRI P. P. CHAUDHARY)

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment No.3 to clause 1?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 1, for lines 5 to 7, substitute---

“in the Official Gazette, appoint”. (3)

HON. SPEAKER: I shall now put amendment No. 3 to clause 1 moved by Shri N. K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.
Enacting Formula

Amendment Made:

Page 1, line 1,—

for “Sixty-eighth”

substitute “Sixty-ninth”  (1)

(Shri Ravi Shankar Prasad)

HON. SPEAKER: The question is:

“That the Enacting Formula, as amended, stand part of the Bill.”

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD) :

Madam Speaker, I beg to move:

“That the Bill, as amended, be passed.”

HON. SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.
HON. SPEAKER: The House stands adjourned to meet again on Friday, the 16th March, 2018, at 11 a.m.

**12 27 hrs**

_The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 16, 2018/Phalguna 25, 1939 (Saka)._